



2026:AHC:17595

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 211 of 2025

Smt. Bechani

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harishchandra Dubey, Manvendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following reliefs:

"(I) Issue a writ, order or direction in nature of mandamus commanding the respondent NO. 3 to make reference and send Immediately before Settlement officer of Consolidation so that the correction be made in compliance of the order dated 13.01.2011 as the area of Chak No. 1010, plot No. 1084 be entered as 4.05 acre with regard to the Village & Tappa-Rajdhani, Pargana-Haveli, Tehsil-Chauri-Chaura, District-Gorakhpur in the revenue record.

(II) Issue a writ, order or direction in the nature of mandamus commanding the respondent No. 3 to decide the Suit No. 133 under Section 42 of U.P.C.H. Act (Smt. Bechani Vs. State) pending before Consolidation Officer, Chauri-Chaura, Gorakhpur, within a stipulated period without providing unnecessary adjournment to either the parties."

3. After due deliberations at length, learned counsel for the petitioner has pressed prayer No. 2. It has been submitted that for implementation of the order dated 13.01.2011, the present petitioner has moved an application under Section 42-A of UPCH Act, which is pending consideration since 03.02.2011.

4. Learned Standing Counsel has no objection, in case, a direction is

issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of three months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 27, 2026

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